

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.02**  
New CA No. 20/2021  
IN  
IB-1440(ND)/2018

**IN THE MATTER OF:**

M/s K.K.R. India Financail Services Pvt.Ltd.

**Vs.**

M/s Kwalitiy Ltd.

**...FINANCIAL CREDITOR**

**...RESPONDENT**

**SECTION**

**U/S 7 of IBC, 2016**

**Order delivered on 10.06.2021**

**CORAM:**

**SHRI P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator

: Ms. Niharika Sharma & Mr. Karan Kohli, Advocates.

**ORDER**

**CA-20/2021:-**

Heard the submissions made by the Counsel for the Applicant. The Counsel for the Applicant has undertaken that they are not going to sell the vehicle in the near future. Let the copy of the application be served on the counsel for the Liquidator and the counsel for the applicant. Let this matter be posted after six weeks.

List the matter on 10.08.2021.

**-SD-**  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

**-SD-**  
**( P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Shammy